

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 08/85
DATED 03.12.2020 HELD ON 10.12.2020

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.08/85 dated 03.12.2020 of Norms Committee-VI for the year 2020-21 was held on 10.12.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
4	Shri S.Kipgen, DDG	DGFT
5	Shri Pradyumna Sahu, FTDO	DGFT

Case No.:21/5/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2020 03.12.2020	Status:Deferred
HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date:2510004874 17.08.2017	Defer Date:21.01.2021
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., MoFPI vide OM No.E-14011/38/2017-ED dated 27.11.2020 to access the actual requirement of the inputs in the export product;			
i) Recipes of all three export items including imported and indigenous items, ii) Revised Appendix 4E			
The case stands deferred to 21.01.2021.			

Case No.:116/21/85-ALC3/2018	Party Name:PARADIGM STONE INDIA PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2020 03.12.2020	Status:Deferred
HQ File :01/85/050/00310/AM19/	RLA File :07/24/040/00362/AM18/	Lic.No/Date:0710113092 10.04.2018	Defer Date:21.01.2021
Decision : NC considered the case as per agenda and noted that the firm has not furnished proper reply as asked in the DL issued by DIPP and therefore, decided to request the firm to furnish specific reply on the following issues			
i) Manufacturing process indicating stage wise wastage of each raw material (both imported and indigenous) giving weight or export product in Metric ton. ii) Net import content in the export product indicating generic/common name of imported items with their function and specifying its nature i.e., whether item is used as raw material or consumable etc. iii) Past production of export item vis-à-vis consumption of inputs for the last three years duly certified by Chartered Accountant.			
The case stands deferred to 21.01.2021.			

Case No.:1/2/85-ALC3/2020	Party Name:NUFLOWER FOODS AND NUTRITION PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2020 03.12.2020	Rejected
HQ File :01/85/050/00212/AM21/	RLA File :05/24/040/00036/AM21/	Lic.No/Date:0510414221 21.05.2020	
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 20.08.2020 followed by reminders on 22.9.2020 and 24.11.2020 in which the reply is still awaited. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.			

RA may take suitable consequential action accordingly.

Case No.:2/2/85-ALC3/2020	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:8/85-ALC3/2020 03.12.2020	Approved
HQ File :01/85/050/00213/AM21/	RLA File :30/24/040/00017/AM21/	Lic.No/Date:3010105193 22.05.2020	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of Technical Authority, i.e., MoFPI vide OM No.E-14011/1/2017-ED dated 29.09.2020 after adjusting the sale value of Cocoa cake/powder, allowing the following inputs;			
Export Item			
Pure Prime Pressed Cocoa Butter		18600.000 Kg	
Import Item			
Ghana Cocoa Liquor Natural		26981.000 Kg	
RA may take suitable consequential action accordingly.			

Case No.:3/2/85-ALC3/2020	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:8/85-ALC3/2020 03.12.2020	Approved
HQ File :01/85/050/00214/AM21/	RLA File :30/24/040/00016/AM21/	Lic.No/Date:3010105199 22.05.2020	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of Technical Authority, i.e., MoFPI vide OM No.E-14011/1/2017-ED dated 29.09.2020 after adjusting the sale value of Cocoa shell, allowing the following inputs;			
Export Item			
Cocoa Mass		7850.000 Kg	
Import Item			
Cocoa Beans (Dried & Fermented)		9868.000 Kg	
RA may take suitable consequential action accordingly.			

Case No.:6/2/85-ALC3/2020	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:8/85-ALC3/2020 03.12.2020	Rejected
HQ File :01/85/050/00217/AM21/	RLA File :03/94/040/00466/AM20/	Lic.No/Date:0310836393 27.05.2020	

प्रदुम्न साहू PRADEUMNA SAHU
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Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and noted the technical inputs provided by the Technical Authority, i.e., MoFPI present in the meeting followed by information furnished vide OM No.E-4(18)/2014-DGFT-Part-1 dated 14.12.2020, on the proposed modification of the norms of the AA. Based on the above information the Committee decided to maintain "Status Quo" of the decision taken in this case in M.No. 24/85 dated 26.03.2020.

RA may take suitable consequential action accordingly.

Case No.:7/2/85-ALC3/2020	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:8/85-ALC3/2020 03.12.2020	Rejected
HQ File :01/85/050/00218/AM21/	RLA File :03/94/040/00716/AM20/	Lic.No/Date:0310836394 27.05.2020	

7 **Decision :** NC considered the case as per agenda and noted the technical inputs provided by the Technical Authority, i.e., MoFPI present in the meeting followed by information furnished vide OM No.E-4(18)/2014-DGFT-Part-1 dated 14.12.2020, on the proposed modification of the norms of the AA. Based on the above information the Committee decided to maintain "Status Quo" of the decision taken in this case in M.No. 24/85 dated 26.03.2020.

RA may take suitable consequential action accordingly.

Case No.:8/2/85-ALC3/2020	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:8/85-ALC3/2020 03.12.2020	Rejected
HQ File :01/85/050/00219/AM21/	RLA File :03/94/040/00717/AM20/	Lic.No/Date:0310836397 27.05.2020	

8 **Decision :** NC considered the case as per agenda and noted the technical inputs provided by the Technical Authority, i.e., MoFPI present in the meeting followed by information furnished vide OM No.E-4(18)/2014-DGFT-Part-1 dated 14.12.2020, on the proposed modification of the norms of the AA. Based on the above information the Committee decided to maintain "Status Quo" of the decision taken in this case in M.No. 24/85 dated 26.03.2020.

RA may take suitable consequential action accordingly.

Case No.:9/2/85-ALC3/2020	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:8/85-ALC3/2020 03.12.2020	Rejected
HQ File :01/85/050/00220/AM21/	RLA File :03/94/040/00718/AM20/	Lic.No/Date:0310836395 27.05.2020	

9 **Decision :** NC considered the case as per agenda and noted the technical inputs provided by the Technical Authority, i.e., MoFPI present in the meeting followed by information furnished vide OM No.E-4(18)/2014-DGFT-Part-1 dated 14.12.2020, on the proposed modification of the norms of the AA. Based on the above information the Committee decided to maintain "Status Quo" of the decision taken in this case in M.No. 24/85 dated 26.03.2020.

RA may take suitable consequential action accordingly.

Case No.:12/2/85-ALC3/2020	Party Name:A L PAPER HOUSE LLP	Meet No/Date:8/85-ALC3/2020 03.12.2020	Rejected
HQ File :01/85/050/00223/AM21/	RLA File :13/24/040/00007/AM21/	Lic.No/Date:1310049579 28.05.2020	
10 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 13.07.2020 followed by reminders on 07.9.2020 and 23.11.2020 in which the reply is still awaited. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.			
RA may take suitable consequential action accordingly.			

Case No.:16/2/85-ALC3/2020	Party Name:HEALTHCAPS INDIA LIMITED	Meet No/Date:8/85-ALC3/2020 03.12.2020	Status:Deferred
HQ File :01/85/050/00227/AM21/	RLA File :30/24/040/00024/AM21/	Lic.No/Date:3010105225 05.06.2020	Defer Date: 21.01.2021
11 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 23.11.2020 in which their reply is awaited. The Committee decided to request the firm to furnish their reply immediately.			
The case stands deferred to 21.01.2021.			

Case No.:15/2/85-ALC3/2020	Party Name:HERMAN MILLER FURNITURE (INDIA) PVT.LTD,	Meet No/Date:8/85-ALC3/2020 03.12.2020	Status:Deferred
HQ File :01/85/050/00226/AM21/	RLA File :07/24/040/00057/AM21/	Lic.No/Date:0710116554 05.06.2020	Defer Date: 21.01.2021
12 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT in which their comments is awaited. The Committee decided to request DPIIT to expedite their reply.			
The case stands deferred to 21.01.2021.			

Case No.:18/2/85-ALC3/2020	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2020 03.12.2020	Status:Deferred
HQ File :01/85/050/00229/AM21/	RLA File :07/24/040/00068/AM21/	Lic.No/Date:0710116598 12.06.2020	Defer Date: 21.01.2021
13 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments.			


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The case stands deferred to 21.01.2021.

Case No.: 23/2/85-ALC3/2020	Party Name: SENSO FOODS PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2020 03.12.2020	Status: Deferred
HQ File :01/85/050/00234/AM21/	RLA File :24/24/040/00017/AM21/	Lic.No/Date: 2410043130 15.06.2020	Defer Date: 21.01.2021

Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., MoFPI vide OM No. E-14/15/2020-ED dated 07.12.2020;

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- Recipes and Mass Balance of all 12 exported items with imported & indigeous ingredients.
- Process flowchart of all 12 items with justification of the claim of wastage.
- Details of Value Addition under the application.

The case stands deferred to 21.01.2021.

Case No.: 19/2/85-ALC3/2020	Party Name: SWISS SINGAPORE INDIA PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2020 03.12.2020	Approved
HQ File :01/85/050/00230/AM21/	RLA File :02/24/040/00022/AM21/	Lic.No/Date: 0210209918 15.06.2020	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net basis".

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The grade, quality & origin of imported tea should match with the tea exported. Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.: 22/2/85-ALC3/2020	Party Name: TASTEL FINE FOOD PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2020 03.12.2020	Status: Deferred
HQ File :01/85/050/00233/AM21/	RLA File :03/95/040/00142/AM21/	Lic.No/Date: 0310836691 16.06.2020	Defer Date: 21.01.2021

Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments.

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The case stands deferred to 21.01.2021.

Case No.: 2/5/85-ALC3/2020	Party Name: EICL LIMITED	Meet No/Date: 8/85-	Status: Deferred
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		ALC3/2020 03.12.2020	
HQ File :01/85/050/00287/AM21/	RLA File :10/24/040/00041/AM21/	Lic.No/Date:1010060637 08.09.2020	Defer Date: 21.01.2021
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., Tech.1; i) Detailed manufacturing process stage wise, indicating wastage at each stage of manufacture, ii) CoA of import and export indicating % moisture content, iii) Justification of 16% wastage.			
The case stands deferred to 21.01.2021.			

Case No.: 5/5/85-ALC3/2020	Party Name:BAGHMARI TEA COMPANY LTD.	Meet No/Date:8/85- ALC3/2020 03.12.2020	Status: Deferred
HQ File :01/85/050/00290/AM21/	RLA File :02/24/040/00071/AM21/	Lic.No/Date:0210210097 14.09.2020	Defer Date: 21.01.2021
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 22.09.2020 followed by reminder on 24.11.2020 to furnish hard copy of the application which is still awaited. The Committee decided to send a reminder to the firm to furnish hard copy of the application immediately.			
The case stands deferred to 21.01.2021.			

Case No.: 6/5/85-ALC3/2020	Party Name:SWISS SINGAPORE INDIA PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2020 03.12.2020	Approved
HQ File :01/85/050/00291/AM21/	RLA File :02/24/040/00067/AM21/	Lic.No/Date:0210210100 14.09.2020	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net basis".			
The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.			
RA may take suitable consequential action accordingly.			

Case No.: 1/8/85-ALC3/2020	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2020 03.12.2020	Approved
HQ File :01/85/050/00307/AM21/	RLA File :09/24/040/00336/AM21/	Lic.No/Date:0910069289 30.09.2020	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of comments of Technical Authority, i.e., Tech.1 allowing following inputs;
Export Items

90/0- SPRING MATTERESS HOVAG 90X200 F	2500.000	Number
90/0- SPRING MATTERESS HOVAG 140X200 F	3000.000	Number
90/0- SPRING MATTERESS HOVAG 160X200 F	3800.000	Number
90/0- SPRING MATTERESS HOVAG 180X200 F	2400.000	Number
90/0- SPRING MATTERESS HOVAG 90X200 EF	10.000	Number
90/0- SPRING MATTERESS HOVAG 140X200 EF	10.000	Number
90/0- SPRING MATTERESS HOVAG 160X200 EF	10.000	Number
90/0- SPRING MATTERESS HOVAG 180X200 EF	10.000	Number
90/0- SPRING MATTERESS HAMARVIK 90X200 F	4300.000	Number
90/0- SPRING MATTERESS HAMARVIK 140X200 F	2800.000	Number
90/0- SPRING MATTERESS HAMARVIK 160X200 F	100.000	Number
90/0- SPRING MATTERESS HAMARVIK 180X200 F	1600.000	Number
90/0- SPRING MATTERESS HAMARVIK 90X200 EF	700.000	Number
90/0- SPRING MATTERESS HAMARVIK 140X200 EF	300.000	Number
90/0- SPRING MATTERESS HAMARVIK 160X200 EF	100.000	Number
90/0- SPRING MATTERESS HAMARVIK 180X200 EF	800.000	Number
90/0- SPRING MATTERESS HAFSLO 90X200 F	7200.000	Number
90/0- SPRING MATTERESS HAFSLO 140X200 F	3500.000	Number
90/0- SPRING MATTERESS HAFSLO 160X200 F	2100.000	Number
90/0- SPRING MATTERESS HAFSLO 180X200 F	1200.000	Number
90/0- SPRING MATTERESS HAFSLO 90X200 EF	2300.000	Number
90/0- SPRING MATTERESS HAFSLO 140X200 EF	1000.000	Number

90/0- SPRING MATTERESS HAFSLO 160X200 EF	200.000	Number
90/0- SPRING MATTERESS HAFSLO 180X200 EF	60.000	Number

Import Items

S.No.	Import Description	Quantity Allowed
1	Steel Wire of Rel. Grade and Rel. Dia	1.01 Kg/Kg content in export
2	Felt (Rel.GSM) 3 to 6 MM Thickness Stiff/Soft	1.015 Kg/Kg content in export
3	STD. Polyol 3000 MW	1.05 Kg/Kg of PU Foam content in export
4	Toluene DI Isocyanate	1.05 Kg/Kg of PU Foam content in export

RA may take suitable consequential action accordingly.

Case No.:3/8/85-ALC3/2020	Party Name:AAN CLOTHINGS LLP	Meet No/Date:8/85-ALC3/2020 03.12.2020	Transferred
HQ File :01/85/050/00309/AM21/	RLA File :05/23/040/00200/AM21/	Lic.No/Date:0510415399 01.10.2020	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.:2/8/85-ALC3/2020	Party Name:TASTY BITE EATABLES LIMITED	Meet No/Date:8/85-ALC3/2020 03.12.2020	Status:Deferred
HQ File :01/85/050/00308/AM21/	RLA File :31/83/040/00077/AM21/	Lic.No/Date:3110067873 01.10.2020	Defer Date:21.01.2021
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 27.11.2020 to furnish hard copy of the application which is still awaited. The Committee decided to send a reminder to the firm to furnish hard copy of the application immediately.			
The case stands deferred to 21.01.2021.			

Case No.:4/8/85-ALC3/2020	Party Name:SSK EXPORTS LIMITED	Meet No/Date:8/85-ALC3/2020 03.12.2020	Status:Deferred
HQ File :01/85/050/00310/AM21/	RLA File :02/24/040/00085/AM21/	Lic.No/Date:0210210138 06.10.2020	Defer Date:21.01.2021

Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 27.11.2020 to furnish hard copy of the application which is still awaited. The Committee decided to send a reminder to the firm to furnish hard copy of the application immediately.

The case stands deferred to 21.01.2021.

24	Case No.:5/8/85-ALC3/2020	Party Name:JANATHA FISH MEAL AND OIL PRODUCTS	Meet No/Date:8/85-ALC3/2020 03.12.2020	Withdrawn
	HQ File :01/85/050/00311/AM21/	RLA File :07/24/040/00155/AM21/	Lic.No/Date:0710117105 07.10.2020	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No.04/85 dated 17.09.2020. The Committee therefore, decided to withdraw the case.				

25	Case No.:6/8/85-ALC3/2020	Party Name:R.B.AGRO MILLING PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2020 03.12.2020	Withdrawn
	HQ File :01/85/050/00312/AM21/	RLA File :05/24/040/00514/AM20/	Lic.No/Date:0510415429 07.10.2020	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No.03/85 dated 06.08.2020. The Committee therefore, decided to withdraw the case.				

26	Case No.:7/8/85-ALC3/2020	Party Name:SWANI SPICE MILLS PVT. LTD.	Meet No/Date:8/85-ALC3/2020 03.12.2020	Status:Deferred
	HQ File :01/85/050/00313/AM21/	RLA File :03/95/040/00410/AM21/	Lic.No/Date:0310838788 08.10.2020	Defer Date:21.01.2021
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments.				
The case stands deferred to 21.01.2021.				

27	Case No.:9/8/85-ALC3/2020	Party Name:ADANI FOOD PRODUCTS PVT L TD	Meet No/Date:8/85-ALC3/2020 03.12.2020	Status:Deferred
	HQ File :01/85/050/00315/AM21/	RLA File :24/24/040/00054/AM21/	Lic.No/Date:2410043277 09.10.2020	Defer Date:21.01.2021
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 26.11.2020 to furnish hard copy of the application which is still awaited. The				

Committee decided to send a reminder to the firm to furnish hard copy of the application immediately.

The case stands deferred to 21.01.2021.

Case No.:8/85-ALC3/2020	Party Name:V S INTERNATIONAL	Meet No/Date:8/85-ALC3/2020 03.12.2020	Status:Deferred
HQ File :01/85/050/00314/AM21/	RLA File :24/24/040/00053/AM21/	Lic.No/Date:2410043276 09.10.2020	Defer Date:21.01.2021

28 **Decision :** NC considered the case as per agenda and noted that the firm was requested vide letter dated 27.11.2020 to furnish hard copy of the application which is still awaited. The Committee decided to send a reminder to the firm to furnish hard copy of the application immediately.

The case stands deferred to 21.01.2021.

Case No.:10/85-ALC3/2020	Party Name:BETTERSLEEP SOLUTIONS LLP	Meet No/Date:8/85-ALC3/2020 03.12.2020	Transferred
HQ File :01/85/050/00316/AM21/	RLA File :05/23/040/00198/AM21/	Lic.No/Date:0510415482 13.10.2020	

29 **Decision :** NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.:11/85-ALC3/2020	Party Name:AAN CLOTHINGS LLP	Meet No/Date:8/85-ALC3/2020 03.12.2020	Transferred
HQ File :01/85/050/00317/AM21/	RLA File :05/23/040/00215/AM21/	Lic.No/Date:0510415526 16.10.2020	

30 **Decision :** NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.:12/85-ALC3/2020	Party Name:ACCORD INDIA INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2020 03.12.2020	Status:Deferred
HQ File :01/85/050/00318/AM21/	RLA File :02/24/040/00095/AM21/	Lic.No/Date:0210210162 19.10.2020	Defer Date:21.01.2021

31 **Decision :** NC considered the case as per agenda and noted that the firm was requested vide letter dated 27.11.2020 to furnish hard copy of the application which is still awaited. The Committee decided to send a reminder to the firm to furnish hard copy of the application

immediately.

The case stands deferred to 21.01.2021.

Case No.: 13/8/85-ALC3/2020	Party Name: BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2020 03.12.2020	Status: Deferred
HQ File :01/85/050/00319/AM21/	RLA File :03/94/040/00544/AM21/	Lic.No/Date: 0310839005 20.10.2020	Defer Date: 21.01.2021
32 Decision : NC considered the case as per agenda and decided to forward the application to Tea Board and seek their comments on whether for promotion of Tea export, import of Tea dust is permissible or not?.			
The case stands deferred to 21.01.2021.			

Case No.: 14/8/85-ALC3/2020	Party Name: LUBI GEL LLP	Meet No/Date: 8/85-ALC3/2020 03.12.2020	Status: Deferred
HQ File :01/85/050/00320/AM21/	RLA File :13/24/040/00048/AM21/	Lic.No/Date: 1310049709 21.10.2020	Defer Date: 21.01.2021
33 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 27.11.2020 to furnish hard copy of the application which is still awaited. The Committee decided to send a reminder to the firm to furnish hard copy of the application immediately.			
The case stands deferred to 21.01.2021.			

Case No.: 17/8/85-ALC3/2020	Party Name: GADRE MARINE EXPORT PVT LTD	Meet No/Date: 8/85-ALC3/2020 03.12.2020	Status: Deferred
HQ File :01/85/050/00323/AM21/	RLA File :03/94/040/00545/AM21/	Lic.No/Date: 0310839093 23.10.2020	Defer Date: 21.01.2021
34 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for examination and comments. The Committee decided to request CIFT to expedite their comments.			
The case stands deferred to 21.01.2021.			

Case No.: 15/8/85-ALC3/2020	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2020 03.12.2020	Status: Deferred
HQ File :01/85/050/00321/AM21/	RLA File :03/94/040/00321/AM21/	Lic.No/Date: 0310839088 23.10.2020	Defer Date: 21.01.2021
35 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 27.11.2020 to furnish hard copy of the application which is still awaited. The			

Committee decided to send a reminder to the firm to furnish hard copy of the application immediately.

The case stands deferred to 21.01.2021.

Case No.: 16/8/85-ALC3/2020	Party Name: ITC LIMITED	Meet No/Date: 8/85-ALC3/2020 03.12.2020	Status: Deferred
HQ File :01/85/050/00322/AM21/	RLA File :26/24/040/00015/AM21/	Lic.No/Date: 2610012922 23.10.2020	Defer Date:21.01.2021
36 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 27.11.2020 to furnish hard copy of the application which is still awaited. The Committee decided to send a reminder to the firm to furnish hard copy of the application immediately.			
The case stands deferred to 21.01.2021.			

Case No.: 18/8/85-ALC3/2020	Party Name: VENKATESH FOOD INDUSTRIES	Meet No/Date: 8/85-ALC3/2020 03.12.2020	Status: Deferred
HQ File :01/85/050/00324/AM21/	RLA File :05/24/040/00389/AM21/	Lic.No/Date: 0510415712 02.11.2020	Defer Date:21.01.2021
37 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 27.11.2020 to furnish hard copy of the application which is still awaited. The Committee decided to send a reminder to the firm to furnish hard copy of the application immediately.			
The case stands deferred to 21.01.2021.			

Case No.: 19/8/85-ALC3/2020	Party Name: AAN CLOTHINGS LLP	Meet No/Date: 8/85-ALC3/2020 03.12.2020	Transferred
HQ File :01/85/050/00325/AM21/	RLA File :05/23/040/00272/AM21/	Lic.No/Date: 0510415803 09.11.2020	
38 Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.: 21/8/85-ALC3/2020	Party Name: ARIBA FOODS PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2020 03.12.2020	Status: Deferred
HQ File :01/85/050/00327/AM21/	RLA File :56/24/040/00027/AM21/	Lic.No/Date: 5610005982 09.11.2020	Defer Date:21.01.2021
39 Decision : NC considered the case as per agenda and noted that the firm was requested vide			

letter dated 27.11.2020 to furnish hard copy of the application which is still awaited. The Committee decided to send a reminder to the firm to furnish hard copy of the application immediately.

The case stands deferred to 21.01.2021.

Case No.:20/8/85-ALC3/2020	Party Name:GOODRICH CEREALS	Meet No/Date:8/85-ALC3/2020 03.12.2020	Status:Deferred
HQ File :01/85/050/00326/AM21/	RLA File :33/24/040/00020/AM21/	Lic.No/Date:3310030768 10.11.2020	Defer Date:21.01.2021
40 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 27.11.2020 to furnish hard copy of the application which is still awaited. The Committee decided to send a reminder to the firm to furnish hard copy of the application immediately.			
The case stands deferred to 21.01.2021.			

Case No.:22/8/85-ALC3/2020	Party Name:SUMRAN AGRO PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2020 03.12.2020	Status:Deferred
HQ File :01/85/050/00328/AM21/	RLA File :02/24/040/00100/AM21/	Lic.No/Date:0210210214 11.11.2020	Defer Date:21.01.2021
41 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 27.11.2020 to furnish hard copy of the application which is still awaited. The Committee decided to send a reminder to the firm to furnish hard copy of the application immediately.			
The case stands deferred to 21.01.2021.			

MANUAL AGENDA

M-123	Case No. M-123	Party Name: M/s. Godawari Udyog	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Rejected
	HQ File : 01/85/171/00069/AM20 /DES.VI	RA F.No. 31/83/040/00090/ AM20	Ecom/AA No. & Date 31/08/003/47000/0635/9 134 dated 23.09.2019	
Subject: Application of M/s Godawari Udyog for fixation of norms under Para				

	4.06 of HBP, 2015-20 for export of Maize Grits/Corns Grits against import of Maize.
	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 28.08.2020 followed by reminders on 28.9.2020 and 24.11.2020 in which the reply is still awaited. The Committee decided to reject the case .
	RA may take suitable consequential action accordingly.

M-124	Case No. M-124	Party Name: M/s. KIOCL Limited	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Status:Deferred
	HQ File : 01/85/171/00015/AM20/ DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 21.01.2021
	Subject: Application of the firm for modification of SION C-498 for export of Iron Ore Pellets.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the Ministry of Steel and their comments is awaited. The Committee also noted that a D.O. Letter from Addl.DGFT has been sent to Addl. Industrial Adviser in Ministry of Steel to expedite their comments.			
	The case stands deferred to 21.01.2021.			

M-125	Case No. M-125	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Approved
	HQ File : 01/85/171/00138/AM21/ DES.VI	RLA File : 03/94/040/00273/A M21	Lic.No/Ecom No. 03/92/005/91300/068 9/8017 dated 02.07.2020	
	Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat), Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat) and Vegetable Fatbase Powder (Containing 19% to 21% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein), Acid Casein, etc.			
	Decision : NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 17.09.2020 allowing the following inputs;			

Export Item		
1	Vegitable Fatbase powder (containing 23% to 25% of Palm Fat)	465.000 MT
2	Vegitable Fatbase powder (containing 27% to 29% of Palm Fat)	581.000 MT
3	Vegitable Fatbase powder (containing 34% to 36% of Palm Fat)	523.000 MT
4	Vegitable Fatbase powder (containing 19% to 21% of Palm Fat)	233.000 MT
Import Item		
1	Refined Bleached and Deodorized Palmolein (RBD Palmolein)	500.000 MT
2	Acid Casein	15.000 MT
As mentioned above, the total import quantity of RBD Palmolein has been restricted to 500 MT in the first instance. The import quantities can be enhanced later by the NC once at least 50% of the exports against each item has been made. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take suitable consequential action accordingly.		

M126	Case No. M-126	Party Name: M/s Frigorifico Allana Private Limited	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Status:Deferred
	HQ File : 01/85/171/00128/AM21/ DES.VI	RLA File :	Lic.No/Ecom No. 03/88/146/47800/064 4/9321 dated 13.11.2019	Defer Date: 21.01.2021
	Subject Application of M/s Frigorifico Allana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Refined Fat Mix-731 against import of Crude Palm Oil.			


 प्रद्युम्न साहू / PRADYUMNA SAHU
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 Foreign Trade Development Officer
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 Directorate General of Foreign Trade
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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and noted the comments furnished by the Technical Authority, i.e., MoFPI vide OM No.E-14011/35/2019-ED dated 16.09.2020. The Committee observed that the firm was requested to furnish technical characteristics with FFA of export/import items and the reply of the firm has been forwarded to Technical Authority, i.e., MoFPI. The Committee decided to request MoFPI to furnish revised comments. The case stands deferred to 21.01.2021.	
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M127	Case No. M-127	Party Name: M/s Frigorifico Allana Private Limited	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Status: Deferred
	HQ File : 01/85/171/00126/AM21/ DES.VI	RLA File : 03/94/040/00637/A M20	Lic.No/Ecom No. 03/88/146/47800/064 4/9187 dated 29.10.2019	Defer Date: 21.01.2021
	Subject Application of M/s Frigorifico Allana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Refined Bleached Deodorized Palm Oil against import of Crude Palm Oil.			
Decision : NC considered the case as per agenda and noted the comments furnished by the Technical Authority, i.e., MoFPI vide OM No.E-14011/35/2019-ED dated 16.09.2020. The Committee observed that the firm was requested to furnish technical characteristics with FFA of export/import items and the reply of the firm has been forwarded to Technical Authority, i.e., MoFPI. The Committee decided to request MoFPI to furnish revised comments.				
The case stands deferred to 21.01.2021.				

M128	Case No. M-128	Party Name: M/s Frigorifico Allana Private Limited	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Status:Deferred
	HQ File : 01/85/171/00127/AM21/ DES.VI	RLA File : 03/94/040/00640/A M20/	Lic.No/Ecom No. 03/88/146/47800/064 4/8438 dated 12.11.2019	Defer Date: 21.01.2021
	Subject Application of M/s Frigorifico Allana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Refined Bleached Deodorized Palm Olein against import of Crude Palm Oil.			

Decision : NC considered the case as per agenda and noted the comments furnished by the Technical Authority, i.e., MoFPI vide OM No.E-14011/35/2019-ED dated 16.09.2020. The Committee observed that the firm was requested to furnish technical characteristics with FFA of export/import items and the reply of the firm has been forwarded to Technical Authority, i.e., MoFPI. The Committee decided to request MoFPI to furnish revised comments.

The case stands deferred to 21.01.2021.

M129

Case No. M-129	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Approved
HQ File : 01/85/171/00147/AM21/ DES.VI	RLA File : 03/94/040/00374/AM 21	Lic.No/Ecom No. 03/92/005/91300/0696/3 968 dated 10.08.2020	
Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat), Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat), Vegetable Fatbase Powder (Containing 19% to 21% Palm Fat) and Vegetable Fatbase Powder (Containing 31% to 33% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein), Acid Casein, etc.			
Decision : NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 18.09.2020 allowing the following inputs;			
Export Item			
1	Vegitable Fatbase powder (containing 27% to 29% of Palm Fat)	527.000 MT	
2	Vegitable Fatbase powder (containing 34% to 36% of Palm Fat)	477.000 MT	
3	Vegitable Fatbase powder (containing 23% to 25% of Palm Fat)	425.000 MT	
4	Vegitable Fatbase powder (containing 19% to 21% of Palm Fat)	318.000 MT	
5	Vegitable Fatbase powder (containing 31% to 33% of Palm Fat)	72.000 MT	
Import Item			
1	Refined Bleached and Deodorized Palmolein	500.000 MT	

	(RBD Palmolein)	
2	Acid Casein	36.000 MT

As mentioned above, the total import quantity of RBD Palmolein has been restricted to 500 MT in the first instance. The import quantities can be enhanced later by the NC once at least 50% of the exports against each item has been made.

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

M-130	Case No. M-130	Party Name: M/s Geltec Private Limited	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Status: Deferred
	HQ File : 01/85/171/00141/AM21-DES.VI	RA F.No. 03/94/040/00351/A M21	Ecom/AA No. & Date 03/97/068/52200/0696/ 0741 dated 08.08.2020	Defer Date: 21.01.2021
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Geltec Private Limited for export of "Soft Gelatin Capsules containing Cod Liver Oil, Gelatin and Glycerine USP/FCC" against import of "Cod Liver Oil, Gelatin and Glycerine USP/FCC".				
Decision : NC considered the case as per agenda and noted the presence of Mr. Tangadurai, R&D Head, in PH held through VC; The Committee heard the representative of the firm and requested them to (i) submit revised application with all compositions of the export products including imported as well as indigenous items. (ii) Contents of each capsules being exported with complete description & weight of each constituent in the export product. (iii) Export Order. The case stands deferred to 21.01.2021.				

M-131	Case No. M-131	Party Name: M/s Geltec Private Limited	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Status:Deferred
	HQ File : 01/85/171/00135/AM21-DES.VI	RA F.No. 03/94/040/00247/A M21	Ecom/AA No. & Date 03/97/068/52200/0690/ 1376 dated 04.07.2020	Defer Date: 21.01.2021
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Geltec Private Limited for export of "Soft Gelatin Capsules containing Cod Liver Oil, Gelatin and Glycerine USP/FCC" against import of "Fish Lipid Oil, Gelatin and Glycerine USP/FCC".				
Decision : NC considered the case as per agenda and noted the presence of Mr. Tangadurai, R&D Head, in PH held through VC; The Committee heard the representative of the firm and requested them to (i) submit revised application with all compositions of the export products including imported as well as indigenous items. (ii) Contents of each capsules being exported with complete description & weight of each constituent in the export product. (iii) Export Order. The case stands deferred to 21.01.2021.				

M-132	Case No. M-132	Party Name: M/s Umalaxmi Organics Private Limited	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Approved
	HQ File : 01/85/050/00009/AM19-DES.VI	RA F.No. 13/24/040/00032/AM 18	Ecom/AA No. & Date 1310048752, 13.10.2017	
Subject: Application for fixation of norms for export of Guggle Extract against import of Raw Guggle.				
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of comments of Technical Authority, i.e., Tech.2, allowing the following inputs;				
Export Item				
Guggle Extract 10% W/W Min.			2000.000 Kg	

Import Item	
Raw Guggul (Gum Guggul)	3333.320 Kg
No repeat license should be issued on the basis of the above fixation of norms, in order to get more comparative data for this export product.	
RA may take suitable consequential action accordingly.	

M-133	Case No. M-133	Party Name: M/s Latiyal Handicrafts Private Limited	Meet No/Date: 08/85- ALC3/2019 03.12.2020	Status:Deferred
	HQ File : 01/85/050/00333/AM19- DES.VI	RA F.No. 13/24/040/00130/AM 19	Ecom/AA No. & Date 1310049220, 28.02.2019	Defer Date: 21.01.2021
	Subject: Application for fixation of norms for export of Wooden Furniture against import of Oak Lumber.			
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT in which their comments is awaited. The Committee decided to request DPIIT to expedite their comments. The case stands deferred to 21.01.2021.				

M134	Case No. M-134	Party Name: M/s MPD Industries Pvt. Ltd.	Meet No/Date: 08/85- ALC3/2019 03.12.2020	Status:Deferred
	HQ File : 01/85/171/001159/AM21 / DES.VI	RLA File : 56/24/040/00031/ AM 21	Lic.No/Ecom No. 11/89/001/64100/0711/ 1654 dated 19.10.2020	Defer Date: 21.01.2021
	Subject Application of M/s MPD Industries Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Fatty Acid (MFAT) against import of Crude Degummed Soyabean Oil (Edible Grade).			
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, Tech.I;				
i) Stoichiometric Balance with Mol. Wt. and % yield of reaction ii) Recovery of Glycerine per ton of export and its commercial value iii) CoA of import item indicating FFA				

iv)	Catalogue of import item
v)	Justification why edible grade is being used for Non-edible export product.
The case stands deferred to 21.01.2021.	

M135	Case No. M-135	Party Name: M/s MPD Industries Pvt. Ltd.	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Status:Deferred
	HQ File : 01/85/171/00160/AM21/ DES.VI	RLA File : 56/24/040/00030/ AM 21	Lic.No/Ecom No. 11/89/001/64100/0710/ 5588 dated 16.10.2020	Defer Date: 21.01.2021
Subject Application of M/s MPD Industries Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Alkyd Resin against import of Crude Degummed Soyabean Oil (Edible Grade), Pentaerithritol and Pathalic Anhydride.				
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, Tech.2;				
i) Complete and balanced chemical reaction showing mol. weight, molar requirement and % yield on molar basis.				
ii) % Solid content (% Assay) in the export item.				
iii) CoA of import item No.1 from Foreign supplier for the relevant consignment.				
The case stands deferred to 21.01.2021.				

M136	Case No. M-136	Party Name: M/s Reynold Pens India Pvt. Ltd.	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Status:Deferred
	HQ File : 01/85/050/00146/AM19/ DES.VI	RLA File : 04/24/040/00117/ AM 19	Lic.No/Ecom No. 0410164640 dated 04.09.2018	Defer Date: 21.01.2021
Subject Application of M/s Reynold Pens India Pvt. Ltd. for modification of norms fixed under Para 4.07 of HBP, 2015-20, of the above mentioned AA for export of Inkjoy Gel Refills various colour and sizes and Profile Refill various colour and sizes against import of Stainless Steel wire of various sizes, Tungsten Carbide balls etc.				
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, Tech.1;				

	i)	As per representation, export is mentioned as tips while export is for Refills. The firm has been requested for clarification.
	ii)	Nett. Content of import item No. 4 & 10 in each export.
The case stands deferred to 21.01.2021.		

M137	Case No. M-137	Party Name: M/s Reynold Pens India Pvt. Ltd.	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Status:Deferred
	HQ File : 01/85/050/00007/AM19/ DES.VI	RLA File : 04/24/040/00297/ AM 19	Lic.No/Ecom No. 0410165426 dated 08.04.2019	Defer. Date: 21.01.2021
	Subject Application of M/s Reynold Pens India Pvt. Ltd. for modification of norms fixed under Para 4.07 of HBP, 2015-20, of the above mentioned AA for export of Inkjoy Gel Refills various colour and sizes and Profile Refill various colour and sizes against import of Statinless Steel wire of various sizes, Tungsten Carbide balls etc.			
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, Tech.1;				
iii) As per representation, export is mentioned as tips while export is for Refills. The firm has been requested for clarification.				
i) Nett. Content of import item No. 4 & 8 in each export.				
The case stands deferred to 21.01.2021.				

M138	Case No. M-138	Party Name: M/s Reynold Pens India Pvt. Ltd.	Meet No/Date: 08/85-ALC3/2019 03.12.2020	Status:Deferred
	HQ File : 01/85/050/00121/AM19/ DES.VI	RLA File : 04/24/040/00240/ AM 18	Lic.No/Ecom No. 0410164055 dated 08.03.2018	Defer Date: 21.01.2021
	Subject Application of M/s Reynold Pens India Pvt. Ltd. for modification of norms fixed under Para 4.07 of HBP, 2015-20, of the above mentioned AA for export of Inkjoy Gel Refills various colour and sizes and Profile Refill various colour and sizes against import of Statinless Steel wire of various sizes, Tungsten Carbide balls etc.			

Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, Tech.1;

- iv) As per representation, export is mentioned as tips while export is for Refills. The firm has been requested for clarification.
- i) Nett. Content of import item No. 4 & 6 in each export product.

The case stands deferred to 21.01.2021.

Date:18.12.2020
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साह/PRADYUMNA SAHU
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